

THE INCOME TAX APPELLATE TRIBUNAL  
"A" Bench, Mumbai  
Shri B.R. Baskaran (AM) & Shri Pavan Kumar Jadale (JM)

I.T.A. No.6494/Mum/2018 (A.Y. 2015-16)  
I.T.A. No.6493/Mum/2018 (A.Y. 2014-15)  
I.T.A. No. 5620/Mum/2019 (A.Y. 2016-17)

DCIT/ACIT-2(1)(1) R.No. 561 5 <sup>th</sup> Floor Aayakar Bhavan M.K. Marg Mumbai-400 020.	Vs.	Abbott Healthcare P. Ltd Unit-3, Corporate Park Sion Trombay Road Chembur Mumbai-400071.
(Appellant)		(Respondent)

C.O. No. 218/Mum/2019 (A.Y. 2014-15)  
C.O. No. 219/Mum/2019 (A.Y. 2015-16)  
C.O. No. 25/Mum/2020 (A.Y. 2016-17)  
I.T.A. No. 6643/Mum/2018 (A.Y. 2014-15)  
I.T.A. No.6644/Mum/2018 (A.Y. 2015-16)

Abbott Healthcare P. Ltd Unit-3 Corporate Park Sion Trombay Road Chembur Mumbai-400 071.	Vs.	DCIT/ACIT-2(1)(1) Room No. 561 5 <sup>th</sup> Floor Aayakar Bhavan M.K. Marg Mumbai-400 020.
(Appellant)		(Respondent)

PAN : AACK3935D

CORRIGENDUM

The assessee has pointed out a typographical mistake in paragraph 15 of the common order dated 16-09-2022 passed by the Tribunal, wherein the assessment years have been wrongly mentioned. Hence this corrigendum is being issued to correct the error. Accordingly clause (c) of Paragraph 15 shall be substituted by the following sentence:-

“(c) The appeals filed by the assessee for AY 2014-15 and 2015-16 are treated as allowed for statistical purposes.”

Sd/-  
(PAVAN KUMAR GADALE)  
JUDICIAL MEMBER

Sd/-  
(B.R. BASKARAN)  
ACCOUNTANT MEMBER

Mumbai; Dated : 07/11/2022

Copy of the Order forwarded to :

1. The Appellant
2. The Respondent
3. The CIT(A)
4. CIT
5. DR, ITAT, Mumbai
6. Guard File.

//True Copy//

BY ORDER,

(Assistant Registrar)  
ITAT, Mumbai

PS